

(b) the number of proposals related to State Forest Development Agency pending with the Central Government and the reasons therefor; and

(c) by when the proposals are likely to be sanctioned?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) A consolidated proposal under the National Afforestation Programme Scheme was submitted by the State Forest Development Agency (SFDA), Gujarat to the Central Government for the year 2010-11 which has been sanctioned for Rs. 33.00 Cr. including the cost of advance action work for 1760 hectare area, to be afforested during the monsoon season.

(b) No proposal related to Gujarat State Forest Development Agency is pending with the Central Government at present.

(c) Does not arise.

Status report on pollution of rivers

1748. DR. GYAN PRAKASH PILANIA: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) the status report on pollution in various rivers; and

(b) the details of action taken by the Ministry to protect the rivers from pollution, river-wise?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) The Central Pollution Control Board (CPCB) is monitoring water quality at various locations along river stretches in the country. Based on the water quality data, CPCB has identified 150 polluted river stretches in 121 rivers, details of which are given in Statement I (*See* below).

(b) This Ministry is supplementing the efforts of the State Governments in pollution abatement in identified river stretches under the National River Conservation Plan (NRCP) which presently covers 40 rivers in 190 towns spread over 20 States. Pollution abatement activities taken up under the Plan include interception and diversion of sewage, setting up of sewage treatment plants, low cost sanitation works, crematoria works, etc. So far, pollution abatement schemes amounting to Rs. 8291.04 crore have been sanctioned under NRCP including schemes under National Ganga River Basin Authority, details of which are given in Statement II (*See* below). CPCB and the State Pollution Control Boards monitor

industries for compliance with respect to effluents discharge standards and take action for non compliance under the Environment (Protection) Act 1986 and the Water (Prevention and Control of Pollution) Act, 1974.

Statement-I

State-wise details of polluted river stretches

| Sl.No. | Name of State | Name of the River | No. of polluted stretches |
|--------|------------------|--|---------------------------|
| 1 | 2 | 3 | 4 |
| 1. | Andhra Pradesh | Godavari, Krishna, Manjira; Musi, Maner, Nakkavagu, Pennar and Tungabhadra | 9 |
| 2. | Assam | Bharalu, Burhidihing, Deepar bill and Kalong | 4 |
| 3. | Chandigarh | Attawa choe, Patiala ki Rao and Sukhna choe | 3 |
| 4. | Delhi | Yamuna | 1 |
| 5. | Gujarat | Ambika, Anas, Amlakhadi, Bhogavo, Baleshwar Khadi, Dhadar, Daman Ganga, Khari, Kaveri, Kim, Kolak, Mindhola, Mahi, Panam, Shedi, Sabarmati, and Tapi | 19 |
| 6. | Haryana | Ghaggar, Gurgaon canal, Markanda, Western Yamuna canal, and Yamuna | 5 |
| 7. | Himachal Pradesh | Beas, Markanda and Sukhna, | 3 |
| 8. | Madhya Pradesh | Betwa, Chambal, Kshipra, Khan, Kalisot, Mandakini, Tons and Narmada | 9 |
| 9. | Maharashtra | Bhima, Godavari, Mula and mutha, Pawana, Panchganga, Patalganga, Indrayani, Koyna, Kundalika, Kalu, Kanhan, Kolar, Mithi, Tapi, Girna, Nira, Weinganga, Wardha, Krishna, Purna, Nira, Chandrabhaga, Venna river, Ulhas, Rangavali and Bhatsa | 28 |
| 10. | Punjab | Satluj and Ghaggar | 2 |

| 1 | 2 | 3 | 4 |
|-------|---------------|---|-----|
| 11. | Tamil Nadu | Adyar, Coovum, Cauvery, Noyyal, Vaigai, Tambiraparani, Bhavani and Palar | 9 |
| 12. | Uttar Pradesh | Yamuna, Hindon, Western kali (Partly Covered), Kali nadi eastern, Bagad, Ganga, Gomti, Ramganga, Saryu and Rihand | 12 |
| 13. | Karnataka | Bhadra, Tunga, Tungabhadra, Laxmantirtha, Kali, Krishna, Hundri, Kundu, Arkavati and Malprabha | 11 |
| 14. | Manipur | Nambul | 1 |
| 15. | Rajasthan | Bandi, Berech, Jojari, Chambal and Khetri | 5 |
| 16. | Uttarakhand | Kosi, Dhela and kichha and Bahalla | 3 |
| 17. | Jharkhand | Subarnrekha and Sankh | 2 |
| 18. | Kerala | Karamana, Puzhackal and Kadambayar | 3 |
| 19. | Tripura | Agartala canal and Haora | 2 |
| 20. | Bihar | Sikrana | 1 |
| 21. | Chattisgarh | Arpa, Seonath and Mahanadi | 3 |
| 22. | Meghalaya | Kharkhala and Umtrew | 2 |
| 23. | Odisha | Kathjodi, Brahmani, Mahanadi and Kuakhai | 4 |
| 24. | Pondicherry | Arasalar | 1 |
| 25. | West Bengal | Damodar, Ganga and Barakar | 3 |
| 26. | Nagaland | Dhansiri | 1 |
| 27. | Sikkim | Dikchu, Teesta, Maney khola and Ranichu | 4 |
| TOTAL | | | 150 |

Statement-II

State-wise and river-wise cost of schemes sanctioned under National River Conservation Plan including schemes under National Ganga River Basin Authority

| (Rs. in crore) | | | |
|----------------|----------------|------------------|-----------------|
| Sl.No. | State | River | Sanctioned Cost |
| 1. | Andhra Pradesh | Godavari | 31.85 |
| | | Musi | 335.66 |
| | | Sub Total | 367.51 |
| 2. | Bihar | Ganga | 499.82 |
| | | Sub Total | 499.82 |
| 3. | Jharkhand | Damodar | 0.41 |
| | | Ganga | 0.21 |
| | | Subarnarekha | 3.76 |
| | | Sub Total | 4.38 |
| 4. | Gujarat | Sabarmati | 101.96 |
| | | Sub Total | 101.96 |
| 5. | Goa | Mandovi | 14.10 |
| | | Sub Total | 14.10 |
| 6. | Karnataka | Bhadra | 3.77 |
| | | Tunga-bhadra, | 7.16 |
| | | Cauvery | 5.34 |
| | | Tunga | 3.70 |
| | | Pennar | 46.27 |
| | | Sub Total | 66.25 |

| Sl.No. | State | River | Sanctioned Cost |
|--------|----------------|---------------------|-----------------|
| 7. | Maharashtra | Krishna, | 28.74 |
| | | Godavari, | 87.13 |
| | | Tapi | 2.44 |
| | | Panchganga | 74.29 |
| | | Sub Total | 192.60 |
| 8. | Madhya Pradesh | Betwa | 8.23 |
| | | Tapti, | 4.81 |
| | | Wainganga, | 1.01 |
| | | Khan | 40.19 |
| | | Narmada | 14.33 |
| | | Kshipra | 18.05 |
| | | Beehar | 19.44 |
| | | Chambal | 3.11 |
| | | Mandakini. | 6.20 |
| | | Sub Total | 115.38 |
| 9. | Odisha | Brahmini | 4.25 |
| | | Mahanadi | 8.04 |
| | | Coastal Area (Puri) | 80.45 |
| | | Sub Total | 92.74 |
| 10. | Punjab | Satluj and Beas | 730.90 |
| | | Sub Total | 730.90 |
| 11. | Rajasthan | Chambal | 150.96 |
| | | Sub Total | 150.96 |

| Sl.No. | State | River | Sanctioned Cost |
|--------|---------------|------------------|-----------------|
| 12. | Tamilnadu | Adyar, Cooum | 404.25 |
| | | Cauvery | 263.76 |
| | | Vennar | 62.75 |
| | | Vaigai | 130.24 |
| | | Tambarani | 54.93 |
| | | Sub Total | 915.93 |
| 13. | Delhi | Yamuna | 656.69 |
| | | Sub Total | 656.69 |
| 14. | Haryana | Yamuna | 305.63 |
| | | Sub Total | 305.63 |
| 15. | Uttar Pradesh | Ganga | 1451.08 |
| | | Yamuna, | 409.95 |
| | | Gomti, | 318.79 |
| | | Ramganga | 279.91 |
| | | Sub Total | 2459.73 |
| 16. | Uttarakhand | Ganga | 226.22 |
| | | Sub Total | 226.22 |
| 17. | West Bengal | Ganga | 1166.89 |
| | | Damodar | 3.98 |
| | | Mahananda | 54.88 |
| | | Sub Total | 1225.75 |
| 18. | Kerala | Pamba | 18.45 |
| | | Sub Total | 18.45 |

| Sl.No. | State | River | Sanctioned Cost |
|-------------|----------|--------------------|-----------------|
| 19. | Sikkim | Rani Chu | 114.31 |
| | | Sub Total | 114.31 |
| 20. | Nagaland | Diphu and Dhansiri | 31.75 |
| | | Sub Total | 31.75 |
| GRAND TOTAL | | | 8291.04 |

Kudremukh National Park

1749. SHRI RAJEEV CHANDRASEKHAR: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether Government has received any proposal to announce Kudremukh National Park as tiger project;

(b) if so, the details thereof;

(c) whether Government has any rehabilitation plan for the tribals living in the area who will be forced to vacate their homes; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) and (b) Based on the proposal received from the State Government of Karnataka, 'in-principle' approval has been accorded by the National Tiger Conservation Authority for declaring the Kudremukh Tiger Reserve, under the Wildlife (Protection) Act, 1972.

(c) and (d) Village relocation is done on voluntary basis and on mutually agreed terms and conditions under provisions of the Wildlife (Protection) Act, 1972 and the Scheduled Tribes and Other Forest Dwellers (Recognition of Forest Rights) Act, 2006, with an enhanced package of Rs. 10 lakhs per family.

National Council of Forestry Research and Education

1750. DR. CHANDAN MITRA: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether rules and regulations governing Indian Council of Forestry